REVISED

ITEM NO.42 COURT NO.8 SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 15063/2026
[Arising out of impugned final judgment and order dated 27-01-2026 in A528BNSS No. 28701/2025 passed by the High Court of Judicature at Allahabad]

UDAY SARUP Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS. Respondent(s)

Date : 21-09-2026 This petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE SANJEEV SACHDEVA

For Petitioner(s) :Mr. Chirag M. Shroff, AOR
Mr. Gajinder Kumar, Adv.
Ms. Kiran Jai, Adv.
Mr. Chandra Shekhar, Adv.
Ms. Somya Arya, Adv.
Mr. Sushant Dogra, Adv.
Mr. Anand Thumbayil, Adv.

For Respondent(s) :Mr. Sarvesh Singh Baghel, AOR
Mr. Upendra Mishra, Adv.
Mr. Bhrigu Nath Dubey, Adv.
Mr. Shaurya Krishna, Adv.

Mr. Sanjay Jain, AOR
Mr. Gurdeep Singh, Adv.
Mr. Amber Jain, Adv.
Mr. Sunny Sachin Rawat, Adv.

Mr. Shreekant Neelappa Terdal, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Adjournment is sought by the learned counsel for the petitioner, by way of a letter, to enable him to file a rejoinder to the counter affidavit filed.

Signature Not Verified
Digitally signed by
RAJNI MUKHI
Date: 22-09-2026
12:47:55 IST
Reason:

Matter is adjourned to enable the petitioner to do so.

Re-list on 26.10.2026.

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS

(PREETI SAXENA)
COURT MASTER (NSH)